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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 12<sup>th</sup> March, 2026*

+ CRL.M.C. 929/2026

VANSH

.....Petitioner

Through: Mr. Anubhav Singh, Mr. Bhupender Singh and Mr. Siddharth Singh, Advocates.  
Petitioner in person.

versus

STATE NCT OF DELHI AND ORS

.....Respondent

Through: Mr. Yudhvir Singh Chauhan, APP for the State with SI Dilsukh.  
Respondent Nos. 2 and 3 in person.

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioner herein seeks quashing of FIR No. 0647/2023 dated 24.09.2023, registered at Police Station Begum Pur, for commission of offences under Sections 279/337 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. As per broad allegations appearing in the abovesaid FIR, the petitioner herein was driving a Wagon-R Car at the relevant time, and while driving the same in a rash and negligent manner, it hit a scooty from behind which resulted in injuries to the scooterist-Mr. Harish Sharma (respondent No.3) and his wife-Ms. Geeta (respondent No.2/ complainant) who was on pillion seat.



3. The investigation is already over and charge-sheet has been filed before the concerned Magisterial Court.
4. Fact, however, remains that for the abovesaid accident, a claim petition was also filed before the *Motor Accident Claims Tribunal* (MACT) and when such petition i.e. MACT No. 2163/2024, was taken up, the injured persons appeared before the learned Tribunal on 06.05.2024 and amicably settled the matter and as per the terms of settlement, each of the injured was given Rs.18,000/- towards compensation.
5. The quashing is, primarily, sought for the abovesaid reason that the matter has been amicably settled.
6. Respondent Nos.2 & 3 are present in Court and are duly identified by IO and their counsel.
7. When asked whether they had any objection to the quashing of the FIR in question, respondent Nos. 2 and 3 reiterated the terms of such settlement and submitted that they have already received a total compensation amount of Rs. 36,000/- and therefore, have '*no objection*' to the quashing of the FIR in question. They submit that the settlement has been arrived at of their own free will and volition, without any coercion and undue influence.
8. The petitioner is also present in Court and is stated to be 23 years of age, with no previous involvement of any nature whatsoever.
9. The next date of hearing before the learned Trial Court is stated to be 19.05.2026, on which date the injured persons have been called to appear for recording of their statements in terms of the aforesaid settlement.



10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose and may rather defeat the very purpose of such settlement.
11. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023* (BNSS), it is deemed appropriate to quash the instant FIR.
12. Consequently, to secure the ends of justice, FIR No. 0647/2023 dated 24.09.2023, registered at Police Station Begum Pur, for commission of offences under Sections 279/337 IPC, along with all consequential proceedings arising therefrom, quashed.
13. The petition stands disposed of in aforesaid terms.
14. A copy of this order be also given *dasti* to the I.O. with direction to place it before the learned Trial Court for information.

**(MANOJ JAIN)**  
**JUDGE**

**MARCH 12, 2026/ss/sa**